**Before the Appellate Tribunal for Electricity**
(Appellate Jurisdiction)

**O.P.No. 2 of 2011**

**Dated :22nd July, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Maharashtra State Electricity Distribution Co. Ltd. … Petitioner(s)**

**Versus**

**Maharashtra Electricity Regulatory Comm.& Anr. ….Respondent(s)**

**Counsel for the Petitioner(s): Mr. Ravi Prakash, Mr. Varun Pathak**
**Mr. Samir Malik**

**ORDER**

This Petition is filed under Section 121 of the Electricity Act, 2003, praying for setting aside the draft Open Access Regulations framed by the State Commission.

Though it is pointed out that required procedure have not been followed by the State Commission, we entertain a doubt with regard to the maintainability of the petition.

Therefore, issue notice to the Respondents with reference to the maintainability of the Petition. Dasti service is permitted.

Post the matter on ***03.08.2011.***

**( V.J. Talwar)**
**Technical Member**

**(Justice M. KarpagaVinayagam )**
**Chairperson**

**Ts/ks**